

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

OA No.349 of 1996

21-9-2001

Present : Hon'ble Mr.D. Purkayastha, Member (J)  
Hon'ble Mr.S.Biswas, Member(A)

Krishna Misra and another

-vs-

S.E.Rly

For the applicant : Mr.A. Chakraborty

For the respondent : Mr.S.Choudhury


ORDER

Mr.D.Purkayastha, Member(J) :

Two applicants viz. (1) Krishna Misra and (2) Tapati Chakraborty, claiming to be daughters of Late Pasupati Panigrahi applied for direction upon the respondents to release the shares of pensionary benefits in favour of the applicants since deceased Govt. employee did not execute any Nomination authorising any of his legal heir before his death to secure the money.

But, on a perusal of the records and according to the respondents, besides two daughters, the deceased has another son, who is also alive. In this case nomination has been given by the deceased in favour of his one son before death.

In view of the facts, we find that the deceased employee had selected his nominee before his death, so payment of provident fund <sup>is liable to be</sup> ~~can be~~ made to the nominee and so far as other benefits are concerned, we direct the respondent to inform the amount payable on account of the deceased to the applicants within 15 days from the date of communication of the order so that Succession Certificate can be obtained from the Court of Law. It is ordered payment shall be made within 2 months from the date of receipt of the succession certificate. With this observation the application is disposed of. No order as to costs.

  
(S.Biswas)  
Member(A)

  
(D. Purkayastha)  
Member(J)